

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:807
ANSWERED ON:28.11.2005
BARAPANI DAM IN MEGHALAYA
Borkataky Shri Narayan Chandra

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Barapani Dam in Meghalaya is quite old;
- (b) if so, the steps the Government has taken for its safety; and
- (c) the details of various water laws including International Water Law and legislation as applicable in India with special reference to Assam alongwith implementation and monitoring mechanism for these laws?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR HEAVY INDUSTRIES, PUBLIC ENTERPRISES AND WATER RESOURCES (SHRI SONTOSH MOHAN DEV)

- (a) The Umiam (Barapani) Dam in Meghalaya is 40 years old. It was completed and commissioned in 1965.
- (b) Meghalaya State Electricity Board had reported problem of seepage in the gallery of dam and referred the case to Central Water Commission (CWC) seeking necessary advice. CWC is analyzing the information/data made available in this regard for providing necessary advice to ensure the safety of the dam.
- (c) The River Board Act, 1956 and Inter-Sater River Water Disputes Act, 1956, enacted by the Parliament are applicable to the whole of India. Brahmaputra Board Act, 1980, enacted by the Parliament is for the planning and integrated implementation of measures for the control of floods and bank erosion in the Brahmaputra valley and for matters connected therewith. These acts are administered by the Central Government (Ministry of Water Resources).